

[Mr. Deputy-Speaker]

does not become *sub judice*. I have said "No." I have read the proceedings and the section very carefully. The question of proceeding will begin when cognizance is taken. I said just now—it ought to have been observed that they have not taken cognizance.

SOME HON. MEMBERS : They have.

MR. DEPUTY-SPEAKER : I cannot yield because there is shouting. These matters are not decided by shouting. You must apply your mind. Please resume your seat. In this House, matters of privilege are not decided by shouting. No, no. Please resume your seat. I am giving my ruling. I will not yield to your shouting. I have gone through it carefully. I am not prepared to reconsider my ruling. Because he has made a second plea I am giving this ruling. On this point whether it constitutes "proceeding" I may say the hon. Member has not heard the Law Minister carefully.

श्री मधु लिमए : कानून मंत्री ने इस पर कोई राय नहीं दी ।

MR. DEPUTY-SPEAKER : I have followed him. He has said that when certain matters come before the court automatically summons are issued (*Inerruption*). Therefore, I have kept the whole issue pending. I am not going to allow any hon. Member to raise any point now (*Interruption*). Order, order. These issues are not decided by shouting.

14.11 hrs.

#### PAPERS LAID ON THE TABLE

Annual Reports of Development Councils and Notification under Industries (Development and Regulations) Act, 1952 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) :

Sir, on behalf of Shri F. A. Ahmed I beg to lay on the Table—

- (1) A copy of Notification No. S. O. 1737 published in Gazette of India

dated the 3rd May, 1969 regarding management of the Messrs Jessop and Company Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See. No. LT-1280/69]

- (2) A copy each of the Annual Reports of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951 :—
  - (i) Development Council for Oils, Detergents and Paints for the year 1966-67.
  - (ii) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earthmoving Equipment, and Internal Combustion Engines, for the year 1967-68.
  - (iii) Development Council for Drugs and Pharmaceuticals for the year 1967-68.
- (3) A statement showing reasons for delay in laying the report mentioned at (2) (i) above.

#### Notifications under Forward Contracts (Regulation) Act, 1952

SHRI BHANU PRAKASH SINGH ;  
Sir, on behalf of Shri Raghunath Reddy, I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 2137 (English version) and S.O. 2140 (Hindi version) published in Gazette of India dated the 26th May, 1969 issued under section 17 of the Forward Contracts (Regulation) Act, 1952. [Placed in Library. See. No. LT-1282/69]
- (2) A copy each of the following Notifications issued under section 18 of the Forward Contracts (Regulation) Act, 1952 :—